Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad

REGIONAL BENCH-COURT NO. 3

Excise Appeal No. 13704 of 2013 - DB

(Arising out of OIA-376-377-2013-RAJ-CE-AK-COMMR-A—AHD dated 30/08/2013 passed by Commissioner of Central Excise-RAJKOT(Appeal))

Hero Pump ....**Appellant**
16, Samrat Industrial Area,
B/H St Workshop, Gondal Road,
Rajkot, Gujarat

VERSUS

C.C.E. & S.T.-Rajkot ......**Respondent**
Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat- 360001

With

Excise Appeal No. 13705 of 2013 - DB

(Arising out of OIA-376-377-2013-RAJ-CE-AK-COMMR-A—AHD dated 30/08/2013 passed by Commissioner of Central Excise-RAJKOT(Appeal))

Shri Manish Keshavjibhai Patel ....**Appellant**
M/S Hero Pumps, 16, Samrat Industrial Area,
B/H St Workshop, Gondal Road,
Rajkot, Gujarat

VERSUS

C.C.E. & S.T.-Rajkot ......**Respondent**
Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat- 360001

APPEARANCE:
None Appeared
Shri, Rajesh Nathan, Assistant Commissioner(AR), for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR

Final Order No. A/11275-11276/2023

DATE OF HEARING/DECISION: 14.06.2023

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 22.02.2023, 17.04.2023 and 14.06.2023. However no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of CEA, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C L MAHAR)
MEMBER (TECHNICAL)

Raksha